

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.427 of 1994

Thursday this the 24th day of March, 1994

CORAM

Hon'ble Mr.Justice Chettur Sankaran Nair, Vice Chairman

Hon'ble Mr. P. V. Venkatakrishnan Administrative Member

V. D. Varghese,
Wadakkancherry House,
Melappady PO. Applicant
(under suspension)

(By Advocate Mr. M. R. Rajendran Nair)

Vs.

1. Union of India represented by
Secretary to Government,
Ministry of Finance, New Delhi.

2. The Collector of Central Excise,
Central Revenue Building,
IS Press Road, Cochin-18.

3. Deputy Collector (R&V), Central
Revenue Building, IS Press Road,
Cochin-18. Respondents

(By Advocate Mr.C. Kochunni Nair, SCGSC)

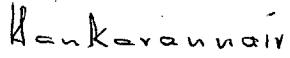
O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant seeks appropriate directions to
reinstate him in service. A statement has been filed
by respondents to the effect that applicant is being
reinstated. Learned Standing Counsel submits that
the applicant will be reinstated within one month
from today. We record the submission and dispose of
the application. No costs.

Dated 24th March, 1994.


P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN